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EAS	Not started	963.09 (started on Oct. 1993)	4115.31	9822.98	2780.34
IAY	172.24	130.76	573.08	934.47	567.75
MWS	370.29	1898.75	1426.60	666.70	221.77 (upto Dec. 1996)
NSAP	_____	Not started	_____	201.10 (Provisional)	189.64

The allocation of funds to various States is made in accordance with the guidelines issued for the purpose. The size of the Ninth Five Year Plan is not yet decided. However, the total outlay for 1997-98 are proposed to be more than the corresponding figures for the current financial year.

#### Bank Loan Under IRDP

3937. SHRI SUSHIL CHANDRA : Will the Minister of RURAL AREAS AND EMPLOYEMENT be pleased to state :

(a) whether proposals for bank loans under the IRDP are still being handled by the Block Development Officers and are not being placed before the Block-level Panchayati Raj institutions for consideration and approval;

(b) if so, whether any instructions in this regard have been issued by the Government; and

(c) if so, the details thereof ?

THE MINISTER OF RURAL AREAS AND EMPLOYEMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) to (c) The list of families living below poverty line (BPL) is approved by the Gram Sabhas in a general meeting in the presence of Block and Bank Officials. The list is then sent to the Pachayat Samiti, Block and the District Rural Development Agency (DRDA). As far as proposals for bank loans under IRDP are concerned, as per existing guidelines, the application forms of the beneficiaries for loans are prepared in a camp attended by the beneficiaries, the Block functionaries, the other concerned departments including the revenues Department and the bankers. These are then forwarded with suitable project proposals by the Block Development Officer to the DRDA who in turn transmit the same to the banks. A register of all such cases is kept in the Block officer/DRDA.

#### Kendriya Bhandar Elections

3938. SHRI RAMSAGAR :  
SHRI JAI PRAKASH (HARDOI) :

Will the PRIME MINISTER be pleased to state :

(a) whether the Registrar, Cooperative Society, Delhi has advised the Kendriya Bhandar not to hold elections to the Delegates and the Board of Directors;

(b) if so, the details thereof;

(c) whether the Board of Directors is represented by five retired Directors;

(d) if so, the reasons for participation of retired Directors;

(e) whether the Government propose to take to review all the decisions taken by the Board of Directors in which the retired Directors participated; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) Yes, Sir. The elections of the delegates in the Kendriya Bhandar were last held in August/September, 1983 and of the Board of Directors in December, 1985. The revised bye-laws of the Kendriya Bhandar which took effect from 10.4.1987 were challenged by some elected Directors/Delegates in the Delhi High Court in 1987. The writ Petition is pending for final disposal before the Delhi High Court. Elections of the Directors/Delegates are to be conducted under the supervision of the Registrar of Cooperative Societies, who has advised that status-quo may be maintained and that elections be held after final judgement of the High Court is available. Applications have been filled in the High Court for early hearing of the case.

(c) and (d) The Board of Directors consists of Chairman, eight Directors nominated by the Government and eight elected Directors. With the retirement of six elected Directors from service and with the disqualification of another elected Director on the ground of his having interest in the business of the Society, the elected side on the Board of Directors has been reduced from eight to one. The Board at present comprises Chairman, eight